

**PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF TELANGANA
:: HYDERABAD ::**

SUB: TELANGANA STATE JUDICIAL SERVICES - Nomination of Judicial Officers to "National level Stakeholders Consultation Meet on Children in Conflict with Law" on 23.09.2023 (Saturday) and 24.09.2023 (Sunday) at the Supreme Court Auditorium, 3rd Floor, C-Block, Additional Building Complex, New Delhi - **Relief Arrangements - ORDERS - ISSUED.**

- READ:**
1. Email dated 30.08.2023 received from the Hon'ble Supreme Court of India.
 2. Letter Roc.No.15/JJCELL/2023, dated 11.09.2023 from the Registrar (Admn), High Court for the State of Telangana.

ORDER ROC.NO. 3657/2023-B.SPL., DATED: 14.09.2023

The High Court is pleased to pass the following order:

The following Judicial Officers mentioned in Column No.2, are hereby nominated to participate in the "National level Stakeholders Consultation Meet on Children in Conflict with Law" Scheduled to be held on 23.09.2023 (Saturday) and 24.09.2023 (Sunday) at the Supreme Court Auditorium, 3rd Floor, C-Block, Additional Building Complex, New Delhi. The nominated officers are directed to handover charge of their post(s) to the officers mentioned against the names in Column No.3, and proceed to the above said programme.

SL. NO.	NAME OF THE NOMINATED OFFICER WITH DESIGNATION	PRESIDING OFFICER OF THE COURT PLACED AS FULL ADDITIONAL CHARGE
(1)	(2)	(3)
1.	Sri M.Rajender, Director, Telangana State Judicial Academy, Secunderabad.	The Deputy Director, Telangana State Judicial Academy, Secunderabad.
2.	Smt. G.Radhika, V Additional Chief Metropolitan Magistrate (Juvenile Court), Hyderabad.	VIII Additional Chief Metropolitan Magistrate, Hyderabad.

The officers mentioned in Column No.3, will be full additional charge of the post and also the post(s) for which the nominated officers are holding full additional charge if any, during the period of absence of the above said officers while undergoing the above said programme.

In case, the officers mentioned in column number 3, are either on leave or not available for any other reason, the concerned Prl. District and Sessions Judge/Unit Head, shall make alternative in-charge arrangements and intimate the same to the High Court.

On completion of the said programme, the officers mentioned in Column No.2 shall resume charge of their regular post and also the post(s) for which they are holding full additional charge if any, from the officers mentioned in Column No.3.

- NOTE:**
1. The proceedings placed in the High Court's Web Site <https://tshc.gov.in>. The downloaded copy from the web site is valid for relieving duty and reporting to the above said programme.
 2. **The nominated officers are entitled only for actual journey period.**

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14/9/23
REGISTRAR (VIGILANCE)

To

1. The Officers and In-charge Officers concerned.
2. The Registrar General and all other Registrars, High Court for the State of Telangana.
3. The Metropolitan Sessions Judge, Hyderabad
4. The Pay and Accounts Officer, Hyderabad.
5. **THE SECTION OFFICERS :**
 - a) Special Officer Section
 - b) Vigilance Cell
 - c) E-Section
 - d) Work Review Cell
 - e) O.P.Cell
 - f) B-Section
 - g) Accounts Section
 - h) Computer Section
 - i) D-Budget Section

High Court for the State of Telangana at Hyderabad.

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